



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DEVNARAYAN MISHRA

ON THE 9th OF JANUARY, 2026

REVIEW PETITION No. 267 of 2025

SHIVANGI GUPTA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Surendra Verma - Advocate for petitioners.

Dr. S.S. Chauhan- Government Advocate for respondents/State.

*Shri Chandra Prakash Patel - Advocate for respondent No.5/ICICI
Bank.*

.....
ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioners are aggrieved by observation in paragraph No.5 of the order in review that it is not a case of cyber fraud and clear case of dispute between daughter-in-law and parents-in-law. Learned counsel for petitioners submits that in terms of Sections 66-C and Section 66-D of the Information Technology Act 2002, the conduct of the respondent may constitute an offence. He submits that the observation in paragraph No.5 precludes the petitioner from even approaching the Court of law from taking redressal of her grievances.

We note that the observation in paragraph no.5 of the order are only *prima facie* and accordingly we clarify order dated 11.12.2024 to the



extent that the observation in paragraph no.5 that it is not a case of cyber fraud shall be treated as *prima facie* and shall not come in the way of the petitioner initiating appropriate proceedings in accordance with law.

In case any proceedings are initiating the concerned Court will consider the same in accordance with law without being influenced by anything stated in order dated 11.12.2024.

The Review Petition, is accordingly, disposed of the above terms.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(DEVNARAYAN MISHRA)
JUDGE

m/-